

1988; USSR—5, France—4; Iran—2; Indonesia—1; USA—1; Singapore—1; ("hailand—1, New Zealand—?; UK—1.

(c) No, Sir.

Surplus workers in Defence Factories

217. SHRI NARAYAN KAR:

DR. YALAMANCHILI SIVAJI:

Will the Minister of DEFENCE be pleased to state: I

(a) whether it is a fact that there are surplus workers in defence factories in the country:

(b) if so, the details thereof; and

(c) what is the manner in which Government is going to absorb them?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHIN TAMANI PANIGRAHI): (a) to (c) No staff has been declared surplus in the Ordnance Factories. However, the norms for staff and workers are reviewed periodically and deployment of some staff and workers is effected to ensure their optimum utilisation.

Declaration of Quasi-Permanency of work charged staff of Lower Ganga Division

218. SHRI MOSTAFA BIN QUASEM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the declaration of Quasi-permanent of work-charged staff of Lower Ganga Division under Central Water Commission is pending since long despite several requests from the employees association; and

(b) if so, what are the reasons for delay and the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b) One of 107 work charged staff in

the Lower Ganga Division, Berhampore, 53 have been declared permanent and 9 quasi-permanent. The decision to declare the remaining staff quasi-permanent will be taken after verifying their service particulars etc. as per rules.

Construction of quarters for Lower Ganga Division staff

219. SHRI SUNIL BASU RAY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal under Government's consideration for construction of office building and staff quarters at Lower Ganga Division under Central Water Commission;

(b) if so, what steps have been taken in this regard; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): Yes, Sir.

(b) and (c) There has been no progress in the matter because of financial constraints

Extending the benefits of revised scale of pay to Senior Computer

220. DR. R. K. PODDAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission has proposed/recommended to the Ministry of Water Resources, for extending the benefits of the Senior Scale of Rs 425—700 (pre-revised) and Rs. 1400—2300 (revised) to all the Senior Computers of Central Water Commission on account of the judgement of the Central Administrative Tribunal;

(b) if so, what action has been taken so far to implement the judgement of the tribunal; and

(c) if no action has been taken, what are the reasons therefor?